College with Delhi University is pending;

(b) what are the reasons therefor; and

(c) by when it is likely to be affiliated with Delhi University?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) According to the information furnished by the University of Delhi, the Academic Council of the University, at its meeting held on 22.5.1990 approved the proposal to grant provisional affiliation to Nehru Homoeopathic Medical College, New Delhi, subject to the condition that Delhi Administration agrees that the service conditions of teachers of the college will be the same as are applicable to the College Appointed Teachers under Ordinance XII of the Ordinances of the University. The decision of the University was conveyed to the Delhi Administration on 14-6-1990. The matter is still under their consideration.

Draw of Monetary Benefits by Members of National School of Drama

3439. SHRI PASUMPON THA. KIRUT-TINAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the society members and finance committee members of the National School of Drama are not permitted to draw the monetary benefits from the School for the purpose of school plays, theatre workshop or teaching etc. for the School;

(b) if so, whether Government are aware that some society members and finance committee members have drawn are drawing monetary benefits from the National School of Drama; and

(c) if so, what action has taken so far against such members?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Memorandum of Association and the Rules and Regulations of the National School of Drama do not prevent its Society and finance committee members from taking up such assignments with monetary benefits.

(b) The Government is aware that some society and finance committee members have been invited by the School for various academic and production activities and they have drawn monetary benefits from the School for the purpose.

(c) Does not arise

Preservation/Security of Antiques

3440. SHRI SURESH PACHOURI: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

(a) whether Government have formulated any action plan for preserving and security of Antiques of Archaeological importance in the country;

(b) if so, what are the details thereof;

(c) whether Government have conducted a survey in the State of Madhya Pradesh to know the number of ancient antiques of archaeological importance which require Government protection; and

(d) if so, what are the details thereof and what action Government have taken to preserve those antiques and for their security from being stolen by smuggler gangs?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) The Government of India have taken the following measures for the preservation, security and safety of antiquities as well as to prevent theft and smuggling of antiquities;

1. Enforcement of the Antiquities and Art Treasures Act 1972, which interalia provides for the following:

(i) Compulsory registration of certain categories of antiquities (sculptures in all media) paintings, illustrated and illuminated manuscripts with the Registering Officers; (ii) Registering Officers are to be kept informed regarding movement of such registered antiquities;

(iii) Dealing in antiquities are to be restricted to licensed dealers;

(iv) Compulsory restriction on Export of antiquities.

2. In addition, armed guards have been posted in some of the important centrally protected monuments and museums under the control of Archaeological Survey of India. There has also been tightening of watch and ward arrangements as well as appointment of Security Officers in some Circle Headquarters. Sculpture-sheds to house the loose sculptures safely and site museums to display the antiquities at the site itself have been constructed.

3. In 1977, India has ratified the UNESCO Convention on the Means of Prohibiting Illicit Import, Export and Transfer of Cultural Properties. The Convention inter-alia provides that the contracting parties would take steps for preventing illicit import into their territories, of stolen cultural properties to the countries concerned. The rights of the contracting parties under the Convention are, however, prospective to the signing of the Convention and not retrospective.

4. An Antique Cell has been opened in Central Bureau of Investigation for investigation into cases of theft and loss of antiquities

5. Steps have already been initiated for document action of loose sculptures, paintings, illustrated manuscripts etc.

6. Archaeological Survey of India has posted its officers at important international sea-ports and air-ports in India to help the customs authorities to prevent illegal export of antiquities bv identifying objects which are regarded as antiquities. Further, Export Advisory have been constituted in Committees important towns in India to examine the objects meant for export in order to find if any of the objects is an antiquity in terms ()f the Antiquities and Art.

Treasures Act, 1972.

(c) and (d) This is a continuing process which is a result of planned explorations, excavations, chance discoveries from treasure trove and random individual collections The State Department of Archaeology, Government of Madhya Pradesh and Bhopal Circle of the Archaeological Survey of India and University Department of Ancient Indian History, Culture and Archaeology variously at Bhopal, Gwalior, Indore, Raitime to time bring to light pur from ancient antiques of archaeological imand document them. рогтапсе Such notified as protected ancient sites are ones either by the State or the Central Governments. Adequate watch and ward is also provided for the safety and security of sites monuments. Special Police guards are also posted at important sites/monuments and museums. Thus effective security is provided and smuggling is checked by agencies of both State and Central Governments.

Promotion of Teachers in Corporation's Schools

3441. SHRI CHATURANAN MISH-RA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some of the Head Masters|Head Mistresses of schools of Municipal Corporation, Delhi who have completed more than twelve years of service have not been given higher grade;

(b) if so, the numbers thereof; and

(c) whether Government propose to consider their demand; if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) There are 638 Head Masters|Head Mistresses in M.C.D. schools who have completed more than twelve years services in the pre-revised pay-scales of Rs 425-640